

DITEM NO.3

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15696/2016
(Arising out of impugned final judgment and order dated 28/04/2016
in LPA No. 265/2015 passed by the High Court of Patna)
BRANCH MANAGER, SBI LIFE INSURANCE
COMPANY LTD. AND ORS. Petitioner(s)

VERSUS

BHULAN RAM AND ORS.

Respondent(s)

(With appln. (s) for permission to place addl. documents on record
and interim relief and office report)

Date : 26/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Mukul Rohatgi, AG.

Ms. Anuradha Dutt, Adv.

Ms. Ekta Kapil, Adv.

Mr. Haaris Fazili, Adv.

Ms. Taanya Chanda, Adv.

Ms. B. Vijayalakshmi Menon, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Leave granted as learned Attorney General submits that
the petitioner - Company would not claim anything from the
respondent since the insured amount has already been paid to the
respondent.

The interim order already passed shall continue till the
disposal of the matter.

(SWETA DHYANI)
SR.P.A.

(SNEH LATA SHARMA)
COURT MASTER